

and the inaugural meeting of the Board of Governors has then to be convened before the Bank can formally come into being. In these circumstances, the question of credits from the Asian Development Bank is premature.

Progress of Banking in India

***399. Shrimati Renuka Ray :** Will the Minister of Finance be pleased to state :

(a) the reaction of Government to the Reserve Bank's report for 1965 on the trend and progress of banking in India; and

(b) how far the credit policies adopted have helped to restrain the rise of prices ?

The Deputy Minister in the Minister of Finance (Shri L. N. Mishra) :

(a) The Report is a factual account of development in the economy, the credit policies pursued by the Reserve Bank and progress in the field of banking legislation and organisation. There is nothing in the Report which calls for any specific reaction by Government.

(b) The Reserve Bank's credit policies aim at ensuring an adequate flow of credits for essential purposes and to restrain price increases. It is not possible to isolate the effect of these policies on prices from other factors operating on prices.

Foreign Exchange Violations

***400. Shri Utiya :**
Shri Madhu Limaye :

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 766 on the 24th March, 1966 and state :

(a) the progress made in registering new cases so far;

(b) the progress made in completing investigation in different cases ;

(c) the progress since made in adjudicating new cases; and

(d) the penalties imposed in regard to cases referred to in part (c) above ?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat) :

(a) During the period from 1st January, 1966 to the 30th June, 1966 the Enforcement Directorate registered 1,231 new cases.

(b) The Directorate completed investigation in 1,489 cases during the above period.

(c) The total number of cases adjudicated during the above-mentioned period was 426.

(d) Total penalties aggregating to Rs. 6,81,471 were imposed on the parties and Indian and foreign currencies totalling Rs. 44,42,069 were ordered to be confiscated.

Rajasthan Canal Project

***401. Shri D. C. Sharma :**
Shri Yashpal Singh :
Shri P. R. Chakraverti :
Shri H. C. Linga Reddy :
Shri Onkar Lal Berwa :

Will the Minister of Irrigation and Power be pleased to state :

(a) whether a decision has been taken with regard to the taking up of the Rajasthan Canal Project by the Centre and setting up of the Rajasthan Canal Board;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay ?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed) : (a) and (c). No, Sir. The matter is under consideration.

(b) Does not arise.

Incentives to Loop Users

***402. Dr. L. M. Singhvi :**
Shri D. C. Sharma :
Shri Indrajit Gupta :
Shri Onkar Lal Berwa :
Dr. P. Srinivasan :

Will the Minister of Health and Family Planning be pleased to state :

(a) whether Government have considered the suggestions of Dr. Jack Lippes,